

Handloom Reservation Order

5041. **SHRI SYED SHAHABUDDIN:**
SHRIMATI GEETA
MUKHERJEE:
PROF. UMMAREDDY
VENKATESWARLU:

Will the Minister of TEXTILES be pleased to state:

(a) the present status of the Handloom Reservation Order;

(b) whether the Government propose to amend the Constitution to include the Order in the Ninth Schedule of the Constitution;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to expedite the hearing of the writ petition against the Order, pending in the Supreme Court which was last heard in October, 1989?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) at present, the Handloom Reservation Order is inoperative due to stay granted by Hon'ble Supreme Court

(b) No, Sir.

(c) The Handlooms (Reservation of Articles for Production) Act, 1985 and the orders issued thereunder are at present stayed by the Supreme Court. The case is pending for disposal in the Supreme Court. Government wants to await the judgement of the Court before taking a decision regarding inclusion of the Act in the Ninth Schedule of Constitution of India.

(d) Since the Government is constantly pursuing with the Law Ministry and through the Central Law Agency for getting an expeditious disposal of the matter. As a

result special mention was made before the learned Chief Justice of India and the matter was subsequently listed for hearing on 23rd & 24th January, 1992. However, it could not come up for hearing.

Election in New Delhi Parliamentary Constituency

5042. **SHRI JANGBIR SINGH:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to hold election in New Delhi Parliamentary Constituency;

(b) if so, the time by which it is likely to be held; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). The Election Commission has not so far fixed any programme for holding elections in the New Delhi Parliamentary Constituency. It is, therefore, not possible to indicate the time by which the elections will be held in that constituency.

Sick Banks

5043. **SHRI GIRDHARI LAL BHARGAVA:** Will the Minister of FINANCE be pleased to state:

(a) whether some nationalised/scheduled banks have been declared as sick units;

(b) if so, the names of such banks and the reasons therefor; and

(c) the steps taken by the Government